

Surinder Kambo v Ena Kapoor & Ors

Present: Sh. Lal Singh Thakur, Ld. Counsel for plaintiff.

(9212046428/email id- thakuradvocates@yahoo.co.in)

Sh. Surinder Singh, Ld. Counsel for defendant no.1

(9212226354/email id- advsurindersingh@gmail.com)

alongwith defendant no.1

None for defendant no.2 and 3.

The matter is taken up by way of video conferencing through Cisco Webex.

Sh. Vineet Jain (advocate) had appeared for defendant no.1. Defendant no.1 appeared and stated that Sh. Surinder Singh would be representing her where after Sh. Vineet Jain withdrew his vakalatnama.

Vakalatnama filed on behalf of defendant no.1.

It is submitted by Ld Counsel for defendant no.1 that she does not intend to dispossess the plaintiffs from the suit property and as such would file an affidavit in this regard within three days and shall also file vakalatnama and affidavit on behalf of defendant no.3. It is further submitted that at present the defendant no.1 is residing with defendant no.3 at her parental house. It is submitted that the defendant no.1 will not go to the suit property till the next date of hearing.

Considering the fact that defendant no 1 is willing to make a statement by way of affidavit to the effect that she alongwith defendant no.3 will not dispossess the plaintiffs from the suit property, relist the matter for filing of such affidavit/ further proceedings on 03.07.2020.

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CJ(01),West/THC

29/06/2020

Fresh Suit received by way of assignment.

Sanjeev Sharma v M/s Steelz Inc

Present: Sh. Surender Gupta, Ld. Counsel for plaintiff.

(8178518299/ email id- surendergupta.adv@gmail.com)

Fresh suit for recovery u/o 37 CPC has been received by way of assignment. The matter is taken up by way of video conferencing through cisco webex.

Submissions heard. Record perused.

The perusal of plaint shows that the by way of the present suit, the plaintiff is seeking recovery of outstanding amount due against the invoices raised by him. Ld counsel for plaintiff seeks some time to file citation to supplement his argument that suit is maintainable u/o 37 CPC.

Put up for consideration on 10.07.2020

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CJ(01),West/THC

29/06/2020

Fresh Suit received by way of assignment.

Sanjeev Sharma v M/s Nature Enterprises

Present: Sh. Surender Gupta, Ld. Counsel for plaintiff.

(8178518299/ email id- surendergupta.adv@gmail.com)

Fresh suit for recovery u/o 37 CPC has been received by way of assignment. The matter is taken up by way of video conferencing through cisco webex.

Submissions heard. Record perused.

The perusal of plaint shows that the by way of the present suit, the plaintiff is seeking recovery of outstanding amount due against the invoices raised by him. Ld counsel for plaintiff seeks some time to file citation to supplement his argument that suit is maintainable u/o 37 CPC.

Put up for consideration on 10.07.2020

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CJ(01),West/THC

29/06/2020